



* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 46/2019

UNION OF INDIA

.....Plaintiff

Through: Ms. Vatsla Bhatia & Mr. Samar

Pratap, Advs.

versus

KHAITAN HOLDINGS (MAURITIUS) LIMITED & ORS.

....Defendant

Through: Ms. Nilay Gupta, Adv. for D-1.

Mr. Jimut Mohapatra, Proxy Counsel

for D-2 (through VC).

None for D-3.

Ms. Tarini Khurana, Advocate for Mr. Nalin Khaitan and Ms. Neeti Khaitan, proposed LRs of D-4.
Mr. Aroon Menon, Adv. for D-5.

D-4 is stated to have expired.

CORAM:

JOINT REGISTRAR (JUDICIAL) SH. DEVENDER KUMAR GARG (DHJS)

ORDER 03.02.2025

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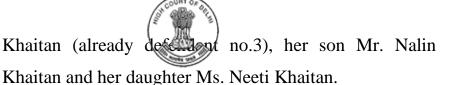
Proceedings are being conducted through hybrid mode.

I.A. No.23169/2023 (by plaintiff u/O VI Rule 17 r/w Section 151 of CPC, 1908 by plaintiff for amendment of Suit)

1. It is submitted that the matter is coming up for hearing before the Hon'ble Court on 13.02.2025.

I.A. No.38765/2024 (by plaintiff u/O XXII Rule 4 CPC for impleadment of LRs of D-4 Mrs. Kiran Khaitan)

2. Ld. Counsel for plaintiff has submitted that defendant no.4 has passed away leaving behind her husband Mr. I.P.





- 3. As per office noting, affidavit of service has been filed on behalf of plaintiff, as per which, notice of the captioned IA has been served upon Mr. Nalin Khaitan and Ms. Neeti Khaitain, proposed LRs of defendant no.4, by way of email as well as through courier and notice of the captioned IA has also been served upon Mr. Abhinav Aggarwal, Adv. for proposed LR Mr. Nalin Khaitan by way of email.
- 4. Ld. Counsel for proposed LRs of defendant no.4 namely Mr. Nalin Khaitan and Ms. Neeti Khaitan seeks time to file vakalatnama. Let the same be filed within two weeks.
- 5. No reply to the captioned IA has been filed on behalf of defendants no.1, 2, 3 & 5 and proposed LRs of defendant no.4. Time sought. Let the same be filed within four weeks and rejoinder thereto be filed within two weeks thereafter.

CS(OS) 46/2019;

IA No.1235/2019 (by plaintiff for stay);

<u>IA No.6713/2019 (by D-4 u/O I Rule 10 (2) r/w Section 151 CPC);</u>

<u>IA No.6714/2019 (by D-5 u/O I Rule 10(2) r/w Section 151</u> <u>CPC);</u>

IA No.11574/2019 (by plaintiff u/O XI Rule 12 CPC);

IA No.11575/2019 (by plaintiff u/O XI Rule 10 (2) r/W Section 151 CPC for impleadment of Mr. Nalin Khaitan);

IA No.11576/2019 (by plaintiff u/O XI Rule 12 CPC);

IA No.11579/2019 (by plaintiff u/O XI Rule 12 CPC);

<u>IA No.11580/2019</u> (by plaintiff u/O XI Rule 1, 4 & 9 of CPC);

IA No.11581/2019 (by plaintiff u/O XI Rule 12 CPC);



IA No.11582/2019 (by real of u/O XI Rule 12 CPC);

<u>IA No.11583/2019 (by plaintiff u/O XI Rule 1, 4 & 9 of CPC) & </u>

IA No. 8622/2023 (by D-1 u/S 151 CPC for bringing on record subsequent facts and directions)

- 6. An application for impleadment of LRs of defendant no.4 is pending for consideration.
- 7. Another application for amendment of plaint is also pending for consideration.
- 8. Re-notify the present matter for further proceedings on 02^{nd} April, 2025.

DEVENDER KUMAR GARG (DHJS) JOINT REGISTRAR (JUDICIAL)

FEBRUARY 3, 2025/v

Click here to check corrigendum, if any